

217 *Paper laid* ASADHA 26, 1902 (SAKA) *Papers laid* 218  
Members Sarvashri Mani Ram Bagri, K. K. Goyal, Satish Agarwal, Jaipal Singh Kashyap, Chandrapal Shailani and Ram Vilas Paswan who have given adjournment motions on the subject.

It is reported that the Deputy Commissioner and the Senior Police Officials are already taking action in the matter. This being a law and order subject comes within the purview of the State authorities; I am therefore, unable to give consent to the matter being raised by way of adjournment motion; I am sanguine that authorities concerned would take due note of the prevailing anxiety amongst the Members.

12.09 hrs

#### PAPERS LAID ON THE TABLE

REVIEW ON A ACCOUNTS OF NATIONAL CORPORATIVE DEVELOPMENT CORPORATION, 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Birendra Singh Rao. I beg to lay on the Table a copy of the Review\* (Hindi and English versions) by Government on the accounts of National Cooperative Development Corporation for the year 1977-78. [Placed in Library. See No. LT-1088/80.]

ANNUAL REPORT OF ALL-INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1978-79.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the All-India Institute of Medical Sciences, New Delhi, for the year 1978-79 under section 19 of the All-India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-1089/80.]

DETAILED DEMANDS FOR GRANTS, MINISTRY OF PETROLIUM, CHEMICALS AND FERTILISERS

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Petroleum, Chemicals and Fertilizers for 1980-81. [Placed in Library. See No. LT-1090/80.]

FINANCE ACCOUNTS OF UNION GOVT. FOR 1977-78.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy of the Finance Accounts of Union Government for the year 1977-78 (Hindi and English versions). [Placed in Library. See No. LT-1091/80.]

(Interruptions)\*\*

MR. SPEAKER: Whatever is said, without my permission, shall not be recorded.

(Interruptions)\*\*

DR. SUBRAMANIAM SWAMY (Bombay-North-East): Direction 116—Papers to be laid on the Table. Part (3) is in connection with the item before the House, namely, papers to be laid on the Table. We have received a supplementary list just now. Direction 116(3) says as follows: "Papers to be laid on the Table shall ordinarily be sent by Ministries two days in advance of the day on which the papers are proposed to be laid. In special circumstances, however, the Speaker may, on request, permit a Minister to lay a paper on the Table at shorter notice." It is true that you have the power to give special permission, but I may point out to you that during the last few weeks, in this House, we are getting supplementary papers to be laid on the Table. I do not understand this.

\*Annual Accounts of the National Cooperative Development Corporation for the year 1977-78 were laid on the Table on 17th March, 1980.

\*\*Not recorded.

MR. SPEAKER: This is an exceptional case; I have allowed it.

DR. SUBRAMANIAM SWAMY: Almost everyday we are having them; and this has become more the rule than the exception. Secondly, as far as item no. 5(b) is concerned, the House would prefer a statement from the Minister. The Minister is here. Such an important thing has taken place.

MR. SPEAKER: Mr. Barot's papers are being laid according to the recommendation of the Committee on subordinate Legislation; these have to be laid on the Table today. This is an exception. I think you will like it.....

DR. SUBRAMANIAM SWAMY: As far as 5(b) is concerned, it will be much better....

MR. SPEAKER: Your concern is taken care of.

DR. SUBRAMANIAM SWAMY: Why don't you ask him to make the statement?... (Interruptions)

MR. SPEAKER: The hon. Minister.

श्री चन्द्रपाल शैलानी (हाथरस) : \*\*

MR. SPEAKER: Without my permission, nothing will go on record.

#### NOTIFICATION UNDER CUSTOMS ACT

SHRI MAGANBHAI BAROT: I beg to lay on the Table a copy of Notification No. 143-Customs/80 (Hindi and English versions) published in Gazette of India dated the 17th July, 1980 together with an explanatory note regarding reduction in export duty on Coffee, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1104/80.]

#### JOINT PRESS STATEMENT ISSUED AT THE CONCLUSION OF PAKISTAN FOREIGN MINISTER'S VISIT

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): I beg to lay on the Table Joint Press Statement issued at the conclusion of the visit of His Excellency Mr. Agha Shahi, Foreign Minister of Pakistan to India. [Placed in Library. See No. LT-1105/80.]

श्री मनीराम बागड़ी (हिमाचल) : ... \*\*

Shri Mani Ram Bagri and some other hon. Members then left the Home.

श्री राम बिलास पासवान : ... \*\*

MR. SPEAKER: Not allowed.

(Interruptions)\*\*

MR. SPEAKER: Objections overruled.

श्री राजनाथ सोनकर शास्त्री (संभार) : \*\*

अध्यक्ष महोदय : मैंने घोवर-रूल कर दिया है, फिर भी आप बोल रहे हैं।

(Interruptions)\*\*

MR. SPEAKER: Nothing should be recorded without my permission.

आप बैठिये, इस तरह से कैसे काम चलेगा।

(Interruptions)

MR. SPEAKER: I am not going to allow anything. Please sit down now.

(Interruptions)\*\*

MR. SPEAKER: Nothing will be recorded whatever he says.

This is being taken care of in the Assembly. There is no question of raising it. This is the subject matter of the State. It is there in the Assembly. Why are you trying to do it now?